

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

MONDAY, THE SIXTH DAY OF JANUARY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE

THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

INCOME TAX TRIBUNAL APPEAL NO: 224 OF 2012

Appeal filed under Section 260-A of the Income Tax Act, 1961 against the Order dated 08.06.2011 passed in I.T.A.No. 1320/Hyd/2010 for Assessment year 2007-08 on the file of the Income Tax Appellate Tribunal, Bench-A, Hyderabad preferred against the Order dated 13.08.2011 passed in Appeal No. 364/ACIT6(1)/CIT(A)-VI/09-10 on the file of the Commissioner of Income Tax (Appeals)-IV, Hyderabad preferred against the Assessment Order dated 24.12.2009 passed in PAN/GIR No. AACAS0399F/SI-3197 on the file of the Assistant Commissioner of Income Tax, Circle-6(1), Hyderabad.

Between:

The Commissioner of Income Tax - III, IT Towers, A.C. Guards, Hyderabad.

...APPELLANT

AND

M/s. SOMA BSCPL (JV), Dr. No. 8-2-623/5/1, 14 Avenue, Banjara Hills, Hyderabad.

...RESPONDENT

**Counsel for the Appellant: Ms. B. Sapna Reddy (Junior Standing Counsel),
representing Mr. J.V. Prasad (Senior Standing
Counsel for Income Tax Department)**

Counsel for the Respondents: Sri T. Bala Mohan Reddy

The Court delivered the following JUDGMENT:

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

INCOME TAX TRIBUNAL APPEAL No.224 of 2012

JUDGMENT: *Per the Hon'ble the Chief Justice Alok Aradhe*

Ms. B.Sapna Reddy, learned Junior Standing Counsel representing Mr. J.V.Prasad, learned Senior Standing Counsel for Income Tax Department for the appellant.

2. Learned counsel for the appellant seeks leave of this Court to withdraw the appeal in the light of the Circular No.09/2024, dated 17.09.2024, with the liberty to revive the same in case the subject matter of the appeal falls in any of the exceptions provided in the Circular No.5/2024 dated 15.03.2024.

3. Accordingly, the appeal is dismissed as withdrawn in terms of the liberty as prayed for.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

//TRUE COPY//

Sd/- K. SRINIVASA RAO
JOINT REGISTRAR

SECTION OFFICER

To,

1. The Income Tax Appellate Tribunal, Bench-A, Hyderabad
2. The Commissioner of Income Tax (Appeals)-IV, Hyderabad
3. The Assistant Commissioner of Income Tax, Circle-6(1), Hyderabad.
4. Two CC's to Sri J.V.Prasad, SC for Income Tax Department, [OPUC]
5. One CC to Sri T. Bala Mohan Reddy Advocate [OPUC]
6. Two CD Copies

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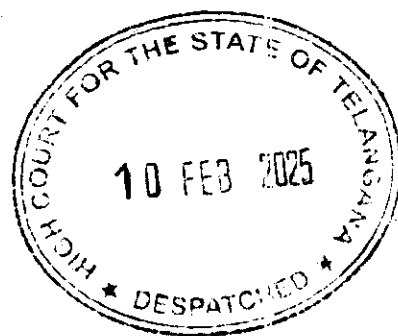
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HIGH COURT

DATED: 06/01/2025

JUDGMENT

ITTA.No.224 of 2012



**DISMISSING THE ITTA
AS WITHDRAWN**

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